

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**FRIDAY, THE TWENTIETH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**INCOME TAX TRIBUNAL APPEAL NO: 284 OF 2010**

(Income Tax Tribunal Appeal under Section 260 A of the Income Tax Act, 1961 against the order made in I.T.A.No.850/Hyd/2008, Dated 10.07.2008 on the file of the Income Tax Appellate Tribunal, Bench 'A', Hyderabad, for the Assessment Year 2004-05, preferred against the order made in I.T.A.No.0352/DC-3(1)/CIT(A)-IV/06-07 Dated 29.02.2008 on the file of the Commissioner of Income Tax, (Appeals)-IV, Hyderabad preferred against the Order made in PAN/GIR No.AAFCS750IL/SE-060, Dated 04.12.2006 on the file of Deputy Commissioner of Income Tax Circle-3(1), Hyderabad.)

**Between:**

The Commissioner of Income Tax-III, I.T.Towers, A.C.Guards, Masab Tank,  
Hyderabad. **...APPELLANT**

**AND**

M/s Sentini Technologies Pvt. Ltd., 1229, Road No.60, Jubilee Hills, Hyderabad -33.  
**...RESPONDENT**

**Counsel for the Appellant : SRI. J.V.PRASAD  
S.C FOR INCOME TAX**

**Counsel for the Respondents: SRI CHALLA NAGENDRA PRASAD**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**INCOME TAX TRIBUNAL APPEAL No.284 of 2010**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.  
However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO  
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

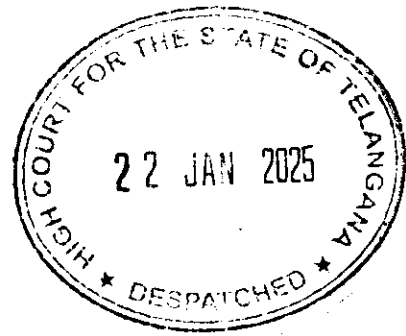
1. The Income Tax Appellate Tribunal, Bench 'A', Hyderabad
2. The Commissioner of Income Tax, (Appeals)-IV, Hyderabad
3. The Deputy Commissioner of Income Tax Circle-3(1), Hyderabad
4. One CC to Sri J.V.Prasad, S.C for Income Tax (OPUC)
5. One CC to Sri Challa Nagendra Prasad, Advocate (OPUC)
6. Two CD Copies

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**HIGH COURT**

**DATED:20/12/2024**



**JUDGMENT**

**I.T.T.A.No.284 of 2010**

**Dismissing the Appeal as  
Withdrawn. Without costs.**

⑧  
09/01/25  
bx